

(b) if so, the details thereof;

(c) the names of the institutions which helped in organising these courts; and

(d) the extent of success achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (d). The information is being collected and will be laid on the Table of the House.

[English]

Assistance/Loan by KVIC

8315. SHRI RAM NIHOR RAI: Will the PRIME MINISTER be pleased to state:

(a) the details of the new industries reserved for societies/individuals by the Khadi and Village Industries Commission and the loan/assistance being given by these societies and individuals for the purpose;

(b) the decision taken by the Khadi and Village Industries Commission at its meeting held in November, 1992 regarding listing of societies; and

(c) the time taken in disposing of the applications submitted by the societies/institutions for their new projects/proposals?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) Under the amended Act, 96 industries have been earmarked for implementation by Khadi and Village Industries Commission (KVIC) through its directly aided institutions and 30 State/UT KVI Boards. The KVI Boards in turn provide financial assistance to Co-operative societies and individuals. The total amount of loan provided by KVIC for implementation of various KVI schemes and

programmes under the purview during 1991-92 is Rs. 87.85 Crores.

(b) The Commission in its meeting held in November, 1992 re-delegated the power for direct listing (Registration) to its State Directors in respect of cases of Hill and Border Areas/Scheduled Caste and Scheduled Communities/Tribal Areas and North-Eastern States. In respect of remaining cases, a committee comprising of Joint Chief Executive Officer, Deputy Chief Executive Officer (Khadi) and Deputy Chief Executive Office (Village Industries), KVIC has been constituted in Head Office of Khadi and Village Industries Commission (KVIC) for examining and finalising the proposal for direct listing duly recommended by Zonal Members of KVIC.

(c) Such proposals are disposed off expeditiously.

Centrally Sponsored Scheme

8316. SHRI HARISH NARYAN PRABHU ZANTYE: Will the PRIME MINISTER be pleased to state:

(a) the details of Centrally sponsored schemes in operation in various States under Rural Development Programme; and

(b) the details of allocation of funds scheme-wise during each of the last three years in general and for Goa State in particular with performance thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) and (b). Major centrally sponsored scheme in operation in various states are (i) Integrated Rural Development Programme (IRDP) (ii) Jawahar Rozagar Yojana (JRY) and (iii) Accelerated Rural Water Supply Programme (ARWSP). The details of allocation of funds under these programmes during the last three years as well as physical performance in various states including Goa are given in statement I to III.